

ITEM NO.2

COURT NO.6

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 205-206/2022

AMAN LOHIA

Appellant(s)

VERSUS

HIGH COURT OF DELHI

Respondent(s)

([FOR DIRECTIONS])

WITH

SLP(Cr1) No. 1324-1329/2022 (II-C)

SLP(Cr1) No. 11659/2019 (II-C)

SLP(Cr1) No. 1330-1335/2022 (II-C)

SLP(Cr1) No. 410-411/2020 (II-C)

SLP(Cr1) No. 400-402/2020 (II-C)

SLP(Cr1) No. 1336-1344/2022 (II-C)

T.C.(C) No. 26/2021 (XVI-A)

Date : 11-05-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

In It.2 & 2.4

Mr. Mukul Rohatagi, Sr. Adv.
Ms. Meenakshi Arora, Sr. Adv.
Mr. Rajat Bhalla, Adv.
Mr. Amarjeet Singh, AOR

In 2.6

Mr. Viresh B. Saharya, AOR
Mr. Akshat Agarwal, Adv.

In 2.2,2.3,2.5

Mr. Narendera M Sharma, Adv.
Mr. Rupesh Kumar, AOR

Mr. Mukul Kumar, AOR

For Respondent(s)

Mr. Shyam Divan, Sr. Adv.

Mrs. Malavika Rajkotia, Adv.
Mrs. Vanshaja Shukla, AOR
Ms. Akriti Tyagi, Adv.
Mr. Mayank Grover, Adv.
Ms. Riya Krishnamurthy, Adv.
Mr. Sudipto Sirkar, Adv.
Ms. Divya Jyoti Singh, Adv.
Mr. Sajal Singhai, Adv.
Mr. Anirudh Dusaj, Adv.

Mr. Chirag M. Shroff, AOR
Mr. Amandeep Mehta, Adv.

Mr. Ashok Panigrahi, Adv.
Ms. Shradha Deshmukh, Adv.
Ms. Indira Bhakar, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have had the benefit of opportunity of interacting with the parties with the assistance of their counsels and the gaps have been bridged and some small aspects have to be ironed out. That does not take away from the settlement agreed to by the parties in Court by which they will remain bound.

In order to avoid any re-think on this issue in view of the commitment given by the parties, we set down the terms of settlement:

1) the parties agree to a mutual consent divorce which will be moved before this Court itself and the Court is willing to exercise jurisdiction under Article 142 of the Constitution of India to grant mutual consent divorce;

2) the guardianship and custody of the minor child Raina will remain with the mother;

3) the father will have visiting rights to the child and the details will be worked out how the vacation period will be broadly shared between the parties. An appropriate arrangement would also be made for weekend visits with the father and the child being collected from the school on Friday evening and returned to the mother by 10.30 Sunday morning;

4) the mother will give up all rights for maintenance for herself in view of the fact that the overall settlement is being arrived at and she is a well qualified doctor;

5) as far as the child is concerned, the father commits to meeting 50 per cent of her educational expenses for the present time and times to come. This will depend on what route the education takes but suffice to say that at present the child is being educated in the American School, which expenses itself are in the range of Rs.27 lakhs per annum.

6) the father will commit an amount for maintenance of the child now and revisable in the future by 20 per cent every three years;

7) the child has an American passport. She will maintain the American passport and there is no question of surrender of the same and it will be the the child's option which citizenship she would like

to take when she attains the age of majority;

8) all other proceedings including the criminal proceedings *inter se* the parties, their family members/associates will be brought to an end by orders of this Court; and

9) the parties will file joint parenting plan and the parenting will be jointly shared by the two parties.

10) the counsel for the mother assures that if the eventuality arises at any stage for any period to shift to the US or any other Western country, the orders of this Court will be mirrored before the competent Courts there.

List on 18.05.2022, by which time the parties assure that they will file all the necessary papers so that final orders can be passed.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)